

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 1932 of 2019

(Shrish Chandra Behra Vs. State of Jharkhand & Ors.)

with

Cont. Case (C). No. 277 of 2018

with

Cont. Case (C). No. 289 of 2018

with

Cont. Case (C). No. 293 of 2018

with

Cont. Case (C). No. 402 of 2018

with

Cont. Case (C). No. 412 of 2018

with

Cont. Case (C). No. 418 of 2018

with

Cont. Case (C). No. 485 of 2018

with

Cont. Case (C). No. 549 of 2018

with

Cont. Case (C). No. 551 of 2018

with

Cont. Case (C). No. 553 of 2018

with

Cont. Case (C). No. 554 of 2018

with

Cont. Case (C). No. 558 of 2018

with

Cont. Case (C). No. 561 of 2018

with

Cont. Case (C). No. 562 of 2018

with

Cont. Case (C). No. 564 of 2018

with

Cont. Case (C). No. 567 of 2018

with

Cont. Case (C). No. 568 of 2018

with

Cont. Case (C). No. 742 of 2018

with

Cont. Case (C). No. 743 of 2018

with

Cont. Case (C). No. 744 of 2018

with

Cont. Case (C). No. 745 of 2018

with

Cont. Case (C). No. 749 of 2018

with

Cont. Case (C). No. 753 of 2018

with
Cont. Case (C). No. 773 of 2018
with
Cont. Case (C). No. 777 of 2018
with
Cont. Case (C). No. 842 of 2018
with
Cont. Case (C). No. 847 of 2018
with
Cont. Case (C). No. 859 of 2018
with
Cont. Case (C). No. 883 of 2018
with
Cont. Case (C). No. 902 of 2018
with
Cont. Case (C). No. 425 of 2019
with
Cont. Case (C). No. 432 of 2019
with
Cont. Case (C). No. 469 of 2019

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

05/ 10.09.2021 The respondent-State is directed to bring on record, the letter of the State
Govt. showing payment of benefits from the date of initial appointments of the petitioners.

Put-up these cases in the next week, i.e. on 24.09.2021.

(Dr. S.N. Pathak, J.)